

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK S A B H A

UNSTARRED QUESTION No. 2070

TO BE ANSWERED ON WEDNESDAY, 7TH MARCH, 2018.

Indian Evidence Act

2070. SHRI KODIKUNNIL SURESH

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has any proposal to amend the Indian Evidence Act, 1872 to incorporate images and videos captured from mobile phones as primary evidence sufficient for prosecution;
- (b) if so, whether the Government is in consultation with various State Governments in this regard; and
- (c) if so, the response of the State Governments thereto?

**MINISTER OF STATE FOR LAW AND JUSTICE
AND CORPORATE AFFAIRS**

(SHRI P.P. CHAUDHARY)

- (a) Presently, there is no proposal to amend the Indian Evidence Act, 1872 (1 of 1872).
- (b) & (c) Does not arise.